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കേരള സർക്കാർ
Government of Kerala
2019



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ്
KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 8 Vol. VIII	തിരുവനന്തപുരം, വെള്ളി Thiruvananthapuram, Friday	2019 മാർച്ച് 1 1st March 2019	നമ്പർ } No. } 544
		1194 കുറുംപം 17 17th Kumbham 1194	
		1940 ഫാൽഗുനം 10 10th Phalguna 1940	

GOVERNMENT OF KERALA
Law (Legislation-I) Department
NOTIFICATION

No. 22122/Leg.12/2018/Law.
Dated, Thiruvananthapuram, 1st March, 2019
17th Kumbham, 1194
10th Phalguna, 1940.

The following Ordinance promulgated by the Governor of Kerala on the 1st day of March, 2019 is hereby published for general information.

By order of the Governor,
B. G. HARINDRANATH,
Law Secretary.

ORDINANCE No. 17 OF 2019

**THE KERALA VETERINARY AND ANIMAL SCIENCES
UNIVERSITY (AMENDMENT) ORDINANCE, 2019**

Promulgated by the Governor of Kerala in the Seventieth Year
of the Republic of India.

AN

ORDINANCE

*further to amend the Kerala Veterinary and Animal Sciences
University Act, 2010.*

Preamble.—WHEREAS, the Kerala Veterinary and Animal Sciences
University (Amendment) Ordinance, 2018 (59 of 2018) was promulgated
by the Governor of Kerala on the 26th day of December, 2018;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the
State Legislature could not be introduced in, and passed by, the
Legislative Assembly of the State of Kerala during its session which
commenced on the 25th day of January, 2019 and ended on the 12th day
of February, 2019;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of
the Constitution of India, the Kerala Veterinary and Animal Sciences
University (Amendment) Ordinance, 2018 (59 of 2018) will cease to
operate on the 8th day of March, 2019;

AND WHEREAS, difficulties will arise if the provisions of the said
Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not
in session and the Governor of Kerala is satisfied that circumstances exist
which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1)
of Article 213 of the Constitution of India, the Governor of Kerala is
pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Veterinary and Animal Sciences University (Amendment) Ordinance, 2019.

(2) It shall be deemed to have come into force on the 27th day of December, 2018.

2. *Act 3 of 2011 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Veterinary and Animal Sciences University Act, 2010 (Act 3 of 2011) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 12.*—In section 12 of the principal Act, in sub-section (2) item (iv) shall be omitted.

4. *Repeal and saving.*—(1) The Kerala Veterinary and Animal Sciences University (Amendment) Ordinance, 2018 (59 of 2018) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Ordinance.

P. SATHASIVAM,
GOVERNOR.